the privileges of hon. Members and it will be my continuous and incessant endeavour to regulate the "proceedings of the House in a way that would be in keeping with the highest traditions of this noble institution and further enhance the prestige and the dignity of the office of the Deputy Chairman. But this can only he possible if every section of the House as well as individual Members extend to me their full co-operation and support in conducting the business of the House in a manner that would do credit to us all. I will depend upon the co-operation from every Member of this House, on whichever side of the House Jie may be sitting.

Papers laid

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Once again, I am thankful to you for the words and sentiment, you have expressed, to tlhose who have sponsored me and to those who have supported me, and I assure you all of my complete devotion to the service of this House.

PAPERS LAID ON THE TABLE

Proclamation issued by the Governor of Jammu ana Kashmir

THE MINISTER OF HOME AFFAIRS (CHAUDHURY CHARAN SINGH): Sir I beg to lay on the Table a copy of the Proclamation No. P-1/1977, issued by the Governor of Jammu and Kashmir on March 27, 1977, in relation to the State of Jammu and Kashmir. [Placed in Library, See No. LT-13/77].

I. Notification under the Customs Act, 1962, and Related Paper.

II Notifications under the Customs Tariff Act, 1975.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Department of Revenue and Banking Notification G.S.R. No

- 14(E) dated the 12th January. 1977, under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum thereon. [Placed in Library. See LT-11/77],
- II. A copy each (in English and Hindi) of the following notifications of the Department of Revenue and Banking, under sub-section (2) of section 8 of the Customs Tariff Act. 1975:-
 - (i) Notification G.S.R. No. 877 (E), dated the 13th November, 1976.
 - (ii) Notification G.S.R. No. 13 (E), dated the 12th January, 1977. [Placed in Library. See No. LT-11/77 for (i) and

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI MULKA GOVINDA REDDY (Karnataka): Sir, I beg to present the Twentythird Report of the Committee Subordinate Legislation.

Sir, I also present the Twenty-fourth Report of the Committee on Subordinate Legislation.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE.

Undemocratic and Unwarranted Dissolution of the Jammu an Kashmir Legislative Assembly

SHRI V. B. RAJU (Andhr_a Pradesh): Sir, I beg to call the attention of the Minister of Home Affairs to

the undemocratic and unwarranted dissolution of the Jammu and Kashmir Legislative Assembly on the basis of the advice tendered by the Chief Minister of that State.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, I read a statement on the problem of Jammu and Kashmir with your permission, Sir.